

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.557/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company	Gautam Kumar Roy -Versus-Dooteriah & Kalej Vally Tea Estate Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mousanjit Sarker	operational creditor. M. Sarker	
2. Madhu Sudan Sarker	operational creditor M. Sarker	
3. Chhedi Rajbhar	IRP Rajbhar	
4. ARUN GUPTA, FCA	IRP, C. Rajbhar	
5. Deepankar Roy Choudhury	for Corporate Debtor	20/12/17
6. Soumitra Ganguly		

Srinivas
20/12/17

ORDER

Ld. IRP as well as Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has informed that in this case parties have entered into a settlement. This petition is u/s. 9 of the Insolvency and Bankruptcy Code, 2016 and after the admission of the petition IRP has been appointed. Hence, this petition cannot be dismissed on account of settlement between the parties.

IRP is directed to proceed in the matter in accordance with the Rules and Regulations and submit the Progress Report by 10/01/2018.

List it on 10/01/2018.

(Jinan K.R.)
Member (J)

(V.P.Singh)
Member (J)